

CBI No. 119/2019

CBI VS. V. K. JOLLY & ORS.

18.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

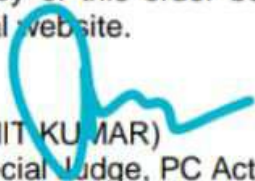
Let notices be issued (through email or WhatsApp only) to Ld. PP for CBI and Ld. Counsel(s) for the parties with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal of the case through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **30.06.2020**.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.


(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/18.06.2020

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(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/13.06.2020